

QUESTION OF PRIVILEGE

Reference of question of Privilege against the Minister of Law, Justice and Company Affairs by the Andhra Pradesh Assembly to their Committee of Privileges.

(Interruptions)

MR. SPEAKER : I am giving a ruling. Order please.

Prof K. K. Tewari has sought to raise a question of privilege regarding reference of a question of privilege against Shri Jagan Nath Kaushal, a member of this House and the Union Minister of Law, Justice and Company Affairs on 21st February, 1984, by the Andhra Pradesh Legislative Assembly to their Committee of Privileges for allegedly turning down the resolution passed by the Assembly proposing abolition of the Legislative Council of Andhra Pradesh.

I have not received any communication in this behalf either from Shri Jagan Nath Kaushal, the Minister of Law, Justice and Company Affairs or from the speaker, Andhra Pradesh Legislative Assembly.

As hon. Members know, it is a well established convention that if a *prima facie* case of breach of privilege or contempt of the House is made out against a Member who belongs to another Legislature, the matter is reported to the Presiding Officer of that Legislature for taking such action as he considers necessary. This convention was established in pursuance of the recommendations contained in the Report of the Committee of Speakers adopted by the Presiding Officers' Conference on 17th September, 1956.

I may also add here that as laid down in article 75(3) of the Constitution, the Council of Ministers is collectively responsible to Lok Sabha; the responsibility is joint and indivisible. There is no specific provision in the Constitution laying down the individual responsibility of a Minister and his accountability to

Parliament for the acts of omission and commission in his departmental charge.

In the present case, the Minister of Law, Justice and Company Affairs is stated to have informed the Chief Minister of Andhra Pradesh on 31st December, 1983, that "Government of India have carefully considered the matter. They have not found it possible to agree to the proposal for undertaking legislation for abolition of the Legislative Council in Andhra Pradesh."

Article 169 of the Constitution, under which the resolution for abolition of the Legislative Council of Andhra Pradesh was passed by the Legislative Assembly, does not have the effect of imposing any obligation on the Government of India to take action for initiating legislation in Parliament for the purpose. This question also figured before Lok Sabha in 1970 and in reply the then Law Minister had made a statement on 8th December, 1970 that "Parliament has to exercise its discretion and judgement; for, the word used in the Article is 'may' and not 'shall'... 'May' denotes discretion and therefore Parliament is not bound blindly to implement the State Assembly resolution. The Parliament cannot only choose the time for implementation of the resolution but also decide against it. The answer...is therefore that it is optional."

It is, therefore, in my opinion, exclusively for the Government to choose the time and occasion to initiate legislation on a particular subject and bring it before Parliament. Moreover, even if it is considered to be a violation of constitutional provisions contained in Article 169 it is a matter to be decided by courts and no question of parliamentary privilege would arise.

I have no doubt that all concerned would take the relevant facts into account while dealing with this sensitive and important issue.

PROF. MADHU DANDAVATE (Rajapur) : Sir, while welcoming this ruling, I want the record to be put straight...(Interruptions)

MR. SPEAKER : I will listen to you just after him.

Professor, I make it clear that if there is any discussion on this, then I will not allow.

PROF. MADHU DANDAVATE : There is no discussion.

MR. SPEAKER : Then, it is all right.

PROF. MADHU DANDAVATE : I want to point out to you firstly that I welcome the ruling because it is on the basis of a correct stand. I welcome this ruling because it is consistent with the traditions of this House. But one thing should be recorded. You have said in the ruling that it is on the basis of recommendations of the Presiding Officers' Conference.

PROF. MADHU DANDAVATE : The recommendations were also endorsed by the Lok Sabha. It should also be recorded that they were endorsed by the Lok Sabha.

SHRI RAJESH PILOT (Bharatpur) : Sir, I have given you a notice. Yesterday, we had a discussion on the Andhra subject. Yesterday, the Opposition were charging that he had produced so many MLAs. But yesterday, after the Press Conference, it has been said that** has issued temporary identity cards which are bogus identity cards.

(Interruptions.)

MR. SPEAKER : I can't allow. No, only the law will take care of it.

(Interruptions)

MR. SPEAKER : I have heard him.

श्री अटल बिहारी वाजपेयी (नई दिल्ली):

**Not recorded.

अध्यक्ष जी, क्या कोई स्पीकर ऐसा कर सकता है ?

PROF. MADHU DANDAVATE : Sir, he is casting aspersion.

(Interruptions)

MR. SPEAKER : I cannot. This has to be decided by the proper authority.

(Interruptions)

MR. SPEAKER : What are you doing What are you doing, here ? I am not allowing.

(Interruptions)

MR. SPEAKER : No. This has to be decided by the proper authority. We cannot do anything.

(Interruptions)

श्री अटल बिहारी वाजपेयी : अध्यक्ष-महोदय, ** आक्षेप लगाया जा रहा है।

अध्यक्ष महोदय : आप लिख कर दे दीजिए, मैं देख लूंगा।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह कार्यवाही में नहीं जाना चाहिए। (व्यवधान)

अध्यक्ष महोदय : पायलट जी, आपकी बात सुन ली है। अब आप और क्या कहना चाहते हैं।

(व्यवधान)

SHRI ATAL BIHARI VAJPAEYEE : It should expunged.

MR. SPEAKER : No aspersion; I do not allow any aspersion. No aspersion

on anybody. I am not going to allow anybody.

(Interruptions)

आचार्य भगवान देव (अजमेर) : अध्यक्ष महोदय, कल जो लोग राष्ट्रपति के समक्ष प्रस्तुत किए गए हैं, उनमें से तीन अस्पताल में बीमार थे।

दो तरह के पासेस दिए गए हैं। वे बोगस पान थे और बोगस व्यक्तियों को पेश किया गया है।

MR. SPEAKER : What can I do ?

(Interruptions)

आचार्य भगवान देव : इस पर तीन तरह के बयान आए हैं। सच्चाई क्या है, इसके लिए मंत्री महोदय बयान दें।
(व्यवधान)**

SHRI RAJESH PILOT : I am only requesting that the Home Minister should make a statement. That is all.

*(Interruptions)

MR. SPEAKER : Nothing is going on record.

(Interruptions)

MR. SPEAKER : I have just to appeal to this House. I am rather ashamed. If you want me to conduct the business, let me do it; or, if you do not want this House to work, let me adjourn the House. I will do whatever you like. Whatever has been done, I have listened to, I have heard. You took my permission.

SHRI RAJESH PILOT (Bharatpur) : But they did not allow me to speak, Sir. I wanted to make my submission.

(Interruptions)

अध्यक्ष महोदय : पहले मुझे बात कर लेने दीजिए, आप बैठिए... (व्यवधान)
अगर प्रोफेसर साहब की बात रिकार्ड पर जाएगी तो आप की क्यों नहीं जा सकती ... (व्यवधान)

मैं एक बात जानना चाहता हूँ कि हमारे पास जब कानून है तो हम उसमें कुछ नहीं कर सकते, कानून के तहत ही देखा जाएगा ... (व्यवधान) आप पहले मेरी बात सुन लीजिए, मैं जो कुछ करवा सकता था, मैंने वह करवा दिया है... (व्यवधान)
मैंने इस विषय पर ढेर सारी डिस्कशन करवा दी, इसमें अब कुछ बचा नहीं है...

(Interruptions)

MR. SPEAKER : This has to be taken note of by the law enforcing agencies, not by me. You can give me any notice, I will do whatever I can. But on this the House cannot do anything. It is only a thing which can be taken note of by law-enforcing agencies, if there is anything like that. For God's sake, please sit down, take your seats. If you have got any legitimate objection to anything or if you want to raise any point of order, I will handle it one by one. If all of you shout like this, what will people think about you? I will allow you one by one; I will listen to you.

PROF. K K. TEWARY : What do you want to say ?

(व्यवधान)

अध्यक्ष महोदय : अब आप फिर बीच में बोल रहे हैं। यदि आप इस तरह से अपने मمبر को ही नहीं बोलने देंगे, तो फिर मैं क्या कर सकता हूँ।

(व्यवधान)

आप मेरी बात सुन लीजिए, यदि उसकी वैरासिटी, लीगैलिटी या औब्जेक्शन ठीक है तो उसका डिमिशन मैं करूंगा, यदि आप बीच में कुछ बोलेंगे तो मैं कुछ नहीं कर पाऊंगा।

प्रो० तिवारी अब आप कहिए।

PROF. K. K. TEWARY (Buxar) : as you rightly observed, Sir, it is a very important matter and it has been engaging the attention of the country and of this House also. Reports have come, and here is a report....

MR. SPEAKER : I have heard about that. If you have to add anything further you may.

PROF. K. K. TIWARI : The *Deccan Chronicle* carries a statement from the Secretary of the Vidhan Sabha, Andhra Pradesh, He says that he did not issue identity cards and he is the authority to issue these cards....

(Interruptions)

MR. SPEAKER : आप बैठिए मैं करूंगा। I am to overrule it. I will give the reply. Why do you want to do it ? I will do it. Please sit down....

(Interruptions)

PROF. K. K. TEWARY : And identity card issued by anybody else is a bogus one and this has been proved to the hilt and a CBI inquiry is on....

(Interruptions)

MR. SPEAKER : I cannot do anything about it. You can give a motion. It is the law-enforcing agency which is entrusted with enforcing the law which should do it....

(Interruptions)

MR. SPEAKER : Nothing more I

can say....I have nothing to do with it. Let the Law-enforcing agency do it.

(Interruptions)

SHRI RAM VILAS PASWAN (Hazi-pur) : We should also get an opportunity to speak.

अध्यक्ष महोदय : दे तो रहा हूँ। आप मुझे डंडा मारना चाहते हैं तो मैं क्या कर सकता हूँ ?

Mr. Tewary, I am not allowing you.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : I am not going to speak anything about the bogus identity card or bogus member. I am on the Rules of Procedure and convention in the house. Yesterday we were compelled to boycott the rest of the proceedings in the house because of your decision not to allow the Member who has resigned to make a statement....

MR. SPEAKER : I have to clarify this thing. I would like to clarify this beyond any doubt. This is my conduct, my judgment and my ruling. It cannot be discussed on the floor of the House.

Secondly, I am not above reproach. I can also make mistakes. I have never held any false prestige in this respect. If you think, Professor, that I have made a mistake wilfully, I will apologise to this august House any time and I will make amends for that. What I did, according to me—I studied it completely—was according to the Rules. One thing I did not do. That was when Mr. Bahuguna asked me to give his time to that hon. Member at that time.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE : You did not. That could have been done.

MR. SPEAKER : Please listen, I will explain to you. Even for that you can come to me in my Chamber. I will explain to you. I will not allow a discussion on my ruling. I will only like to say that had Mr. Bahuguna asked my coat or any other thing which personally belongs to me, I would have gladly given and parted with it. But this discretion and this power has been given to me as Speaker by this august House and that I will not abdicate. It is my discretion to give or not to give. I felt so absolutely helpless in that respect because that was my judgment.

PROF. MADHU DANDAVATE : What was your helplessness ?

MR. SPEAKER : No question of helplessness. I have to decide it. It did it. Professor, I will apologise to you if you come to me and convince me that I am in the wrong.

(Interruptions)

आप देखिए मैं इनसे बात कर रहा हूँ। आपने बहुत धी खाया हुआ है, आपने बहुत कसरत की है, मैं बहुत दार देता हूँ। मैं इन को यह कहता हूँ कि अगर आप मुझे बता दें, नियम 240 मेरे पाम है, अगर मैंने इस का उल्लंघन किया है।

Then I am to be blamed. But I am not going to allow any discussion on that. This is the rule. You can come to me. I am not going to allow any discussion here. But I am prepared to admit my mistake if I have done anything wrong. So simple it is....

(Interruptions)

श्री अटल बिहारी वाजपेयी (नई दिल्ली): अध्यक्ष जी, त्याग-पत्र की बात नहीं हो रही है। त्याग-पत्र से पहले आप उन्हें मुनने के लिए कह सकते थे।

(Interruptions)

MR. SPEAKER : I will not call you now. It will be according to my discretion. I am not going to be dictated by you. That is all.

SHRI SATYASADHAN CHAKRABORTY : I fully agree with you that it is within your powers. But, Sir.

MR. SPEAKER : You come to my chamber. (Interruptions) I can apologise to this august House any time. You come to me and make me understand this. No problem on that. As I told you, my ruling is above discussion. But I shall do that if you can suggest anything.

PROF. MADHU DANDAVATE : Sir, I am on a point of order. Firstly, I fully agree with you that there cannot be a discussion on your ruling and I abide by your direction. I have only a request to you that it is not only for this occasion but also for future occasions. No doubt, the Speaker has a discretion and discretion itself means that he has to use his own judgment and accordingly act in the House.

My only request is that he is a dedicated Member and has been in Parliament for such a long time. It has happened in different parts of the world in Parliament that whenever a Member resigns, he makes his statement.

MR. SPEAKER : I will take care of it. Professor I bow to your decision, if you can convince me....

PROF. MADHU DANDAVATE : My only request to the Speaker is that tomorrow an occasion may arise.

MR. SPEAKER : I have studied that point also thoroughly. I can discuss it with you.

PROF. MADHU DANDAVATE : The members have been allowed to make a statement.

MR. SPEAKER : You can give me instances.

I am subject to correction. I shall give the guarantee. I am a servant of this House and I have tried to serve it to the best of my conscience and to the best of my ability. I do not stand on prestige. This House has given me prestige, and I am going to uphold the prestige of this House.

SHRI K. MAYATHEVAR : Sir, I am on a point of order.

(Interruptions)

SHRI HARIKESH BAHADUR : Sir, I rise on a point of order. Under Rule 240 (1A) :

"If a member hands over the letter of resignation to the Speaker personally and informs him that the resignation is voluntary and genuine and the Speaker has no information or knowledge to the contrary, the Speaker may accept the resignation immediately."

I would like to point out here that the hon. Member has to hand over his resignation personally to you.

अध्यक्ष महोदय : मुझे बता देना आप ।

SHRI HARIKESH BAHADUR : But he did not. It has to go to your Chamber. Then only you can deal with it.

SHRI K. MAYATHEVAR ; Sir, my point of order is this.

MR. SPEAKER : I have allowed Dr. Swamy. Mr. Thevar, please sit down. मैं अकेला आदमी हूँ ।

DR. SUBRAMANIAM SWAMY : I want a ruling from you. We discussed Andhra Issue To-day's *Hindustan times* says that a CBI enquiry has been ordered. The House should know whether it is a fact or not.

MR. SPEAKER : I do not know about this. Shri Shastri.

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, कल सेंट्रल गवर्नमेंट एम्पलाईज ने,

अध्यक्ष महोदय : आपने दिया है, मैं सोच रहा हूँ ।

श्री रामावतार शास्त्री : पे-कमीशन के मामले में धरना दिया है । मैं चाहता हूँ कि सरकार उस पर कोई बयान दे कि वह कब तक पे कमीशन की रिपोर्ट देंगे ?

MR. SPEAKER : I will come to you.

(Interruptions)

SHRI SUBHASH CHANDRA BOSE ALLURI (Narasapur) : Sir, 100 fake identity cards were printed.

अध्यक्ष महोदय : कोई नई बात नहीं है ।

SHRI SUBHASH CHANDRA BOSE ALLURI : According to Speaker's statement, he has given many identity cards

MR. SPEAKER : I have already heard about it.

SHRI SUBHASH CHANDRA BOSE ALLURI : You do not hear what I am going to say. The Speaker said that many identity cards have been issued, Because they did not bring them here, the Secretary, Andhra Assembly has given a statement that only two identity cards have been issued.

MR. SPEAKER : I have heard about it. That has to be done by the law agencies. I cannot help it.

श्री रामबिलास पासवान (हाजीपुर) : अध्यक्ष महोदय, कल आंध्र प्रदेश विधान सभा के 162 सदस्यों को राष्ट्रपति के यहां ले जाया गया । उसके बाद सेंट्रल गवर्नमेंट वहां की स्टेट गवर्नमेंट के कालूजन से सी० बी० आई० के द्वारा एम० एल० एज को धमका रही है ।

(व्यवधान)

अध्यक्ष महोदय : इस बारे में मैं कुछ नहीं कर सकता ।

AN HON. MEMBER : Why Mr. Venkatasubbaiah met the President yesterday ?

श्री मनी राम बागड़ी (हिसार) : अध्यक्ष महोदय, आज के इंडियन एक्सप्रेस में लिखा है कि प्रावेशनरी आफिसर ग्रेड एग्जामिनेशन (बी० एस० आर० बी० सेंट्रल ग्रुप लखनऊ) के परचे ने एक सवाल यह दिया गया कि खालिस्तान का लीडर कौन है : (1) डा० जगजीत सिंह चौहान (2) मिडरांवाले (3) टोहरा (4) लोंगो-वाल । सरकार माध्यम से इस किस्म का प्रचार देशद्रोह है । इसकी एनक्वायरी की जाए और जिन्होंने इस किस्म का सवाल परचे में दिया है, उसके खिलाफ एक्शन लिया जाए ।

अध्यक्ष महोदय : आप मुझे लिखकर दीजिए ।

श्री मनी राम बागड़ी : मैंने लिखकर दिया है ।

अध्यक्ष महोदय : मैं आपसे सहमत हूँ कि इसकी एनक्वायरी करानी चाहिए ।

श्री राजनाथ सोनकर शास्त्री (संदपुर) : सूचना और प्रसारण मंत्री बैठे हुए हैं । मैं उनके विरुद्ध विशेषाधिकार-हनन का प्रस्ताव रखना चाहता हूँ ।

अध्यक्ष महोदय : आप अपना स्पष्टीकरण दीजिए ।

श्री राजनाथ सोनकर शास्त्री : मैं लोक सभा की कार्य प्रणाली के नियम 222, विशेषाधिकार हनन, के अन्तर्गत निम्न-

लिखित मामला माबनीय सूचना और प्रसारण मंत्री के विरुद्ध लाना चाहता हूँ :—

मैं लोक सभा की समस्त कार्यवाहियों में निरंतर भाग लेता हूँ और मेरा नाम आकाशवाणी.....

अध्यक्ष महोदय : मैं आपको पर्सनल एक्सप्लेनेशन देने के लिए अलाऊ करूँगा ।

श्री राजनाथ सोनकर शास्त्री : मैं तो प्रिविलेज का मामला उठाना चाहता हूँ । श्री एच० के० एल० भगत ने मेरी प्रतिष्ठा को धाघात लगाया है । इस सदन में कहा गया था कि श्री कल्पनाथ सोनकर को पुलिस ने मारा है । लेकिन रात को 8 बजे रेडियो से कहा गया कि राजनाथ सोनकर शास्त्री को पुलिस ने मारा है ।

अध्यक्ष महोदय : आपका नाम तो आ गया । मारने वाले की बेइज्जती होती है । मार खाने वाला तगड़ा आदमी होता है । मेरी बात सुनिए । ऐसा करेंगे, जो आपका प्रिविलेज मोशन है वह तो मैं देखूँगा । वह तो आप मुझे देंगे । दूसरा जो आपका स्पष्टीकरण है वह मैं 377 में एलाऊ करूँगा तो आप उसमें स्पष्टीकरण कर दीजिएगा । उसमें चिन्ता की कोई बात नहीं है ।

श्री राजनाथ सोनकर शास्त्री : मैंने प्रिविलेज मोशन दिया है । 377 में फिर मेरे स्टूने का क्या मतलब होगा ?

अध्यक्ष महोदय : मैंने आप की बात सुन ली । आप बैठिए । जो आपने दिया है वह मैं देखूँगा । एक्सप्लेनेशन जो आप देंगे उसमें वह ठीक हो जाएगा । दोबारा आप का नाम आएगा ।

श्री राजेश कुमार सिंह (फिरोजाबाद) : मैं इस बारे में जानकारसे चाहूंगा कि मानीय सदस्य राजेश पाइलट ने दूसरे सदन के अध्यक्ष के ऊपर आक्षेप लगाया है.....

अध्यक्ष महोदय : नहीं नहीं कोई आक्षेप नहीं आया। मैंने कह दिया।

I have already decided it. Why are you trying to raise it now ?

श्री राजेश कुमार सिंह : उन्होंने उनके ऊपर आक्षेप लगाया है.....

अध्यक्ष महोदय : राजेश जी आप सुन लीजिए, नहीं है कोई आक्षेप। मैंने कह दिया कि कोई आक्षेप नहीं आने दिया जायगा।

श्री जगपाल सिंह : बड़े दुर्भाग्य की बात है कि आप के रहते हुए 14 साल तक जो संसद सदस्य इस सदन में रहे हों.....
(Interruptions)**

MR. SPEAKER : Nothing is going on record. A little knowledge is very dangerous thing...Nothing goes on record of whatever he says.

जगपाल जी, आपको पता नहीं है। भ्रादमी को उस बात पर नहीं जाना चाहिए जिसका पता नहीं हो।

...(व्यवधान)...

अध्यक्ष महोदय : आप बैठ जाइए। क्या कर रहे हैं आप ? बूटा सिंह जी, देखिए, यह क्या हो गया है इनको ?

श्री जयपाल सिंह कश्यप (आंवला) : उत्तर प्रदेश में 60 हजार बी० टी० सी० दस साल से बेरोजगार हैं और प्रतीक्षा सूची में हैं। उन्हें रोजगार नहीं मिल रहा है।

श्री जो 40 विद्यार्थियों पर एक अध्यापक का फार्मूला सरकार ने बनाया है उसे 30 विद्यार्थियों पर एक अध्यापक कर दे तो उनको काम मिल जायगा.....

अध्यक्ष महोदय : आप लिखकर देंगे तो मैं देखूंगा, ऐसे तो कोई बात कहीं हो सकती।

श्री हरीश कुमार गंगवार : श्रीमन् जो लकड़ी चोर होते हैं उनको पकड़ने के लिए सरकार की तरफ से मुखबिर लगाए जाते हैं.....

अध्यक्ष महोदय : आप तो बेकार में टाइम ले रहे हैं। लिखकर देंगे तो मैं देखूंगा बैठ जाइए आप।

श्री अर० एन० राकेश (चंल) : श्रीमन्, जनता मारी जा रही है, पुलिस लोगों को मार रही है.....(Interruptions)**

MR. SPEAKER : Not allowed.

एक माननीय सदस्य : अध्यक्ष महोदय, जिसने आपको इस्तीफा नहीं दिया था उसका इस्तीफा आपने ले लिया सिर्फ इसलिए कि आपको बोलने का मौका नहीं मिल सके..

अध्यक्ष महोदय : जो कोई देगा उसको तो मैं लूंगा, जो नहीं देगा उसका नहीं लूंगा। बोलिए बालन जी।

...(व्यवधान)...

श्री गिरधारी लाल व्यास : अध्यक्ष महोदय, मैं यह निवेदन कर रहा हूँ कि कल राष्ट्रपति भवन में बहुत सारे फर्जी बोगस कार्डों के जरिए से लोगों को.....

SHRI G. NARASIMHA REDDY : One of the main responsibilities of this House is also to protect the**

MR. SPEAKER : There is no question; it cannot be brought in this House.

Dr. Bhoi, do you want to say something ?

(Interruptions)

DR. KRUPASINDHU BHOI (Sambalpur) : I will not bring any heat on you.

(Interruptions)

SHRI G. NARSIMHA REDDY : On a point of order.

MR. SPEAKER : No point of order.

DR. KRUPASINDHU BHOI : I am not going to dig into this subject. Because *hallogulla* is going on, with due apologies to the House, I want recite one *sloka* :

उदियते यदि भानु पश्चिम दिग्दिभागे
प्रस्पृत्तित् यदि पद्म पर्वतनाम् शिखाग्रे

(Interruptions)**

MR. SPEAKER : Not allowed. Now Shri Shivraj Patil.

12.42 hrs.

PAPERS LAID ON THE TABLE

Report of the Committee for Technical Assessment of Rajasthan Atomic Power Station.

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : I beg to lay on the Table—

- (1) A copy of the Report (Hindi and English versions) of the Committee for Technical Assessment of Rajasthan Atomic Power Station.
- (2) A copy of the Action taken Report' (Hindi and English versions) of the Committee for Technical Assessment of Rajasthan Atomic Power Station. [Placed in Library. See No. LT 8624/84].

Report of the All India Committee on Jail Reforms.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : I beg to lay on the Table a copy of the Report (Hindi and English versions) of the All India Committee on Jail Reforms 1980-83 (Volumes I and II). [Placed in Library. See No. LT 8625/84].

Notification under Central Industrial Security Force Act, 1968; Annual Report of the Central Vigilance Commission for 1983 and Report of the Inquiry Commission into incident of firing at Rangat (Andaman)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : On behalf of Shri P. Venkatasubbaiah, I beg to lay on the Table—

- (1) A copy of the Central Industrial Security Force (Third Amendment) Rules, 1984 (Hindi and English versions) published in notification No. G.S.R. 815 in Gazette of India dated the 4th August, 1984, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. See No. LT 8626/84].
- (2) (i) A copy of the Annual Report (Hindi and English